Sravana 5, 1943 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session

(Seventeenth Lok Sabha)



(Vol. XII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

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THE SPEAKER

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LOK SABHA DEBATES

LOK SABHA

Tuesday, July 27, 2021/Sravana 5, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER in the Chair]

... (Interruptions)

[Translation]

HON. SPEAKER: Hon. Member, you are a Member of Parliament. You are supposed to remain seated while I am making a mention. You are not supposed to behave like this. This is not a good practice.

... (Interruptions)

11.01 hrs

OBITUARY REFERENCES

HON. SPEAKER: Hon. Members, I have to inform the House about the demise of two international personalities.

Shri Anerood Jugnauth was former President of the Republic of Mauritius our friendly country. He was also the Prime Minister of Mauritius for six terms. He was the main architect of bilateral relationship between India and Mauritius. The Government of India conferred upon him the Padma Vibhushan and also honoured him with the first Pravasi Bharatiya Samman Award for his important role in building the bilateral relationship between two countries. He passed away in Mauritius on 3 June, 2021 at the age of 91 years.

Dr. Kenneth David Buchizhya Kaunda was the first President of Zambia. He was the President of Zambia from 1964 to 1991. He was greatly inspired by the freedom struggle of India and Mahatma Gandhi during the freedom struggle of Zambia. He had

special affection for India and he also visited India several times. He was one of the most respected leaders of Africa. He passed away on 17 June, 2021 at Lusaka, Zambia at the age of 97 years.

This House deeply mourns the loss of the two great personalities and convey its condolences to their families. The House will observe a moment of silence as a mark of honour to them.

<u>11.1 $\frac{1}{2}$ hrs</u> The Members then stood in silence for a short while.

HON. SPEAKER: Om Shanti. Shanti. Shanti.

... (Interruptions)

11.02 hrs

(At this stage, Sushri Mahua Moitra, Shri Gaurav Gogoi, Shrimati Harsimrat Kaur Badal, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): All the Hon. Ministers are present here. You are disrupting the proceedings of the House.... (Interruptions) All the hon. Ministers are present here can you not see them? ... (Interruptions) You are disrupting the proceedings of the House. You are

hindering his speech by showing placards you are not letting him give statement. ... (*Interruptions*) You are violating the norms of democracy. ... (*Interruptions*)

HON. SPEAKER: Hon. Members, if you wish to discuss any issue, put your point, express your views or anguish, you will be given ample time and opportunity.

... (Interruptions)

HON. SPEAKER: Hon. Members, please take your seats. Please be seated. I will apprise the Government of your concerns.

... (Interruptions)

HON. SPEAKER: If you have any personal issues, you can personally or collectively approach but I urge you not to disrupt the proceedings of the House. The people of the country desire the Parliament to run so that their concerns can be raised with the Government through the House.

... (Interruptions)

HON. SPEAKER: Hon. Members, I urge you all to please be seated. You will be given enough time and opportunity.

... (Interruptions)

11.03 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 101, Shri Rajveer Singh (Raju Bhaiya)

... (Interruptions)

Shri Vinod Kumar Sonkar.

(Q. 101)

SHRI VINOD KUMAR SONKAR: Hon. Speaker, thank you. Hon. Minister has replied to my question in great detail but as we all are aware, farmers often use excessive pesticides due to a lack of information. Pesticides being expensive increase the farming costs and can lead to barren land.... (*Interruptions*) Besides, excessive use of pesticides also contaminates groundwater. We are farmers. When the Government was formed in the year 2014 under the leadership of the Hon. Prime Minister, he introduced the 'Kisan Soil Health Card Scheme' in the year 2014-15 to reduce the farming costs of the country's farmers, improve the fertility of the soil and protect the groundwater from contamination.... (*Interruptions*)

Under the leadership of the Hon. Prime Minister, more than 10 crore 50 lakh Soil Health Cards were created during the year 2014-15 that enabled us to get proper information about the agricultural land of the farmers, the kind of nutrient required for

the same, the requisite amount of pesticides as well as the quantum of crop yield....

(Interruptions)

I would like to know from the Hon. Minister if there is any reduction in the use of pesticides in the country since the launch of the 'Soil Health Card'? (*Interruptions*) Since more than 15 crore 'Kisan Soil Health Cards' were created during the year 2017-18, whether the Government has conducted any study or is planning to conduct any study in this regard? ... (*Interruptions*)

SHRI KAILASH CHOUDHARY: Hon. Speaker, hon. Member has raised a question pertaining to Soil Health Card. For the first time since independence, hon. Prime Minister Shri Narendra Modi has introduced scheme like Soil Health Card to create awareness among farmers and issued Soil Health Cards to them. These Soil Health Cards have been issued to the farmers in two phases. About 11 crore and 11 crore 74 lakh Soil Health Cards were issued during the first and second phase respectively. With the distribution of Soil Health Cards, we have got the database of the entire country about the sort of land the farmers have that helped us with the future planning... (Interruptions)

Secondly, under the financial provision in this regard, about 1326 crore rupees were spent at that time. A study was also conducted by ICAR through which it was found that if farming is done as per the recommendations of Soil Health Card which provides information about the dosage of nutrients required including primary nutrients or micronutrients. With this the farmers will only use the requisite nutrient....

(Interruptions) As per the study, it was found that using Soil Health Cards during farming can reduce the consumption of fertilisers by about 15 to 20 percent and increase the production by 25 to 30 percent.... (Interruptions) The Soil Health Card scheme has been launched for the farmers with this objective. A study in this regard was also conducted where it was found that using Soil Health Cards and requisite nutrients during farming will definitely result in an increase in production. Under the Soil Health Card (SHC) scheme, a training program was organized, with about 1,946 farmers receiving training and 5 lakh and 50 thousand field demonstrations were also conducted.... (Interruptions) 7,425 Farmer Melas had also been organised. Labs should be established in the villages for the farmers. For this purpose, we have also provided Rs. 5 lakh for setting up a laboratory in approximately 1532 villages. The amount of 1 lakh rupees is for setting up a laboratory and the remaining 4 lakh rupees have been provided by the Government of India and the concerned State Government. Today, farmers can get their soil tested at all the Krishi Vigyan Kendras in the country. Soil testing is also offered by numerous institutes of ICAR.... (Interruptions) universities, whether State or Deemed Universities.... (Interruptions) As per farmers, soil testing has increased the agricultural production. I am of the opinion that the issue raised by you has definitely resulted in an increase in the production. ... (Interruptions)

SHRI BHOLA SINGH: Hon. Speaker, thank you.

Hon. Speaker, an important question has been raised in the House today, and the Hon. Minister has replied it in great.... (*Interruptions*) I would like to thank the hon. Prime Minister of our country, Narendra Modi, under whose leadership efforts are being

made to encourage the farmers of the country to adopt organic farming....

(Interruptions)

Hon. Speaker, the sellers of fertilisers and seeds compel the farmers to purchase dangerous pesticides that adversely impacts the crops especially in NCR. I am from Bulandshahr, which is in the NCR, where mostly vegetables are grown.... (*Interruptions*) Low-quality pesticides are used to expedite vegetable growth and some shopkeepers force farmers to buy these pesticides. I would like to ask the Hon. Minister about the plan of the Government to take action against such shopkeepers... (*Interruptions*)

As the Government is promoting organic farming, specify the details of the data collected by the Government so far on the number of farmers practicing it.... (Interruptions)

SHRI KAILASH CHOUDHARY: Hon. Speaker Sir, as the hon. Member has asked about the pesticides being used and action being taken against the use of spurious pesticides, I would like to state that inspectors of the State Governments and the Union Government are responsible for taking action in this regard. ... (Interruptions) they conduct raids and if any such thing comes to their notice, they take legal action against the violators under the provisions in the law.... (Interruptions) Two more laws had been proposed in this regard that were introduced in the Rajya Sabha and are with our committee. ... (Interruptions)

You had discussed about organic farming. In this year's budget the Hon. Prime Minister allocated separate provision to promote organic farming.... (Interruptions) The National Organic Product Programme and Paramparagat Krishi Vikas Yojana had also been launched in this regard.... (Interruptions) Under the 'Namami Gange' program, project zones have been established along the banks of the Ganga to promote organic farming within a five-kilometer radius of both riverbanks.... (Interruptions) Similarly, organic farming is also being promoted under the Bhartiva Prakritik Krishi Yojana. Likewise, it is being promoted in the North-Eastern region through the identification of specific areas as 'Organic Zones'.... (Interruptions) About 38 lakh hectares of agricultural land in the country has come under organic farming. The Indian Government promotes organic farming by encouraging farmer groups. For groups of up to ten farmers having at least 20 hectares of land adopting organic practices, the Government offers a three-year support package of up to 50,000 rupees per farmer.... (Interruptions) with 31,000 rupees directly transferred to their accounts and the remaining 19,000 rupees allocated for training so as to reduce the reliance on pesticides.... (Interruptions) The organic farming has been promoted by allocating special budget, introducing separate programmes and imparting training to the farmers by the Government under the leadership of hon. Prime Minister.

(Q. 102)

DR. ALOK KUMAR SUMAN: Hon. Speaker, I express my gratitude towards the hon.

Minister for providing detailed and precise information. My only supplementary question

pertains to the number of the units operating under PMFME in Gopalgani and the

status of the applications received from Gopalganj. Thank you. ... (*Interruptions*)

SHRI PASHUPATI KUMAR PARAS: Hon. Speaker, 35 products in 38 districts have

been identified under the 'One District, One Product' programme. ... (Interruptions) The

goal is to establish 68 individual and 2 group enterprises in Gopalgani this year....

(Interruptions) Only one application has been successfully replied to by an applicant on

the online portal in Gopalgani so far.... (Interruptions) Gopalgani has been selected for

papaya production under 'One District, One Product' initiative, as recommended by the

State Government.... (*Interruptions*)

HON. SPEAKER: Hon. Member, Second Question.

... (Interruptions)

DR. ALOK KUMAR SUMAN: Hon. Speaker, I would like to ask another question to the

Hon. Minister as to how many units are operating under PMFME in Gopalgani and if

any application has been received from Gopalgani.... (*Interruptions*)

SHRI PASHUPATI KUMAR PARAS: Hon. Speaker Sir, papaya production has been

approved as per the recommendation of the State Government. So far, one application

from Gopalgani has been successfully submitted on the online portal. ... (*Interruptions*)

An application form.... (*Interruptions*)

HON. SPEAKER: Hon. Members are asking important questions. There is flood like situation in many states of the country. Hon. Members are asking important questions. You should also put forward the concerns of the people of your Constituency here.

... (Interruptions)

HON. SPEAKER: The general public has not elected you for shouting slogans and showing placards here. Please go back to your seats. The problem of floods is being discussed in the country.

... (Interruptions)

(Q. 103)

SHRI OM PAVAN RAJENIMBALKAR: Hon. Speaker, my Parliamentary Constituency Osmanabad and the entire Marathwada received very heavy rainfall on 14-15th October, 2020.... (*Interruptions*) It resulted in complete loss of animals and crops for the farmers there. ... (*Interruptions*)

Sir, I would like to ask the hon. Minister, through you, that after the heavy rains on 14-15 October 2020, the Central Government had sent a delegation there to conduct a survey. That team had reached there on 21st December, 2020 i.e. about two-and-a-half months later.... (*Interruptions*) I myself had toured the Constituency and witnessed complete loss for farmers, so what percentage of loss is mentioned in the survey conducted by that team? Hon. Minister, please respond.... (*Interruptions*)

SHRI KAILASH CHOUDHARY: Hon. Speaker, as he has mentioned about the loss caused in his Constituency.... (*Interruptions*) Under the Crop Insurance Scheme of the Government of India claims are processed and admitted based on the Girdawari report provided by the concerned State Government.... (*Interruptions*) Secondly, as he has mentioned that the Government had sent a team there to assess the loss and I am glad to inform that as per the assessment of that team, our high-level committee consisting of hon. Minister of Home Affairs, Minister of Finance and Minister of Agriculture and Farmers Welfare has decided to provide financial assistance to the farmers of Karnataka, Maharashtra and Rajasthan from the NDRF fund. Under this, 701 crore rupees has been sanctioned for Maharashtra.... (*Interruptions*)

also be provided to farmers of Karnataka through the NDRF fund.... (*Interruptions*) Therefore, I can certainly say that the Hon. Prime Minister is working towards the welfare of the farmers. On the other hand what the opposition want to show to the country by creating ruckus on such an important issue pertaining to farmers.... (*Interruptions*) The Prime Minister is concerned about increasing and doubling the income of the farmers of the country resulting in drafting of many important laws

HON. SPEAKER: Hon. Minister, please reply in brief.

impacting agriculture.... (*Interruptions*)

... (Interruptions)

SHRI KAILASH CHOUDHARY: On one hand, the Government is concerned to increase the production, on the other hand, what image of country is the opposition trying to portray by creating such a ruckus? The whole country is aware about it....(Interruptions)

SHRI OM PAVAN RAJENIMBALKAR: Hon. Speaker, I would like to ask the hon. Minister if the Maharashtra Government had submitted memorandum seeking financial assistance of 3,721 crore rupees from the NDRF. The assistance requested was justified in light of significant damage that occurred. Despite this, the Government has merely replied that it had allocated 701 crore rupees.... (*Interruptions*) I would like to ask the Hon. Minister that despite the loss of 3,721 crore rupees, the Government has only allocated 701 crore rupees; as has been mentioned in the reply, but the State

Government did not receive this amount of 701 crore rupees till now.... (*Interruptions*) Therefore, I would like to ask hon. the Minister as to why only 701 crore rupees were provided against the loss of 3,721 crore rupees? Why more amount had not been allocated?.... (*Interruptions*) I would also like to ask as to why the said amount of 701 crore rupees has not been released yet?.... (*Interruptions*)

SINGH TOMAR): Hon. Speaker, the concern of the Hon. Member is justified in light of his Constituency and State, but I would like to bring to the kind notice of the Hon. Member through you that we have a process in place to deal with such natural calamities. The Pradhan Mantri Fasal Bima Yojana run by the Union Government protect the farmers from crop losses while non-crop related losses incurred by the farmers are covered under NDRF and SDRF.... (Interruptions)

When the calamity struck Maharashtra, the farmers of Maharashtra were definitely provided the benefits of the Pradhan Mantri Fasal Bima Yojana. The Maharashtra Government had submitted a Memorandum to the Union Government post the natural crisis then the Union Government formed an inter-ministerial committee. The committee toured the flood affected areas along with the State Government officials and thereafter gave its recommendations. ... (Interruptions) It was presented to the Hon. Minister of Home Affairs who sanctioned 701 crore rupees for Maharashtra.

Apart from this, you might have noticed that during the 2020-2021 Kharif season and the 2021 Rabi season, an area of 67.96 lakh hectares in Maharashtra was insured, against which 11.43 lakh farmers submitted their claims and a benefit of 750 crore rupees has been them under the Crop Insurance Scheme.... (*Interruptions*)

I would like to inform the hon. Members of the House and specifically the Opposition through you, that more than 15 questions related to villages and farmers are listed for discussion in today's List of Business. ... (*Interruptions*) If the Opposition is actually concerned about the farmers, it should not create ruckus and remain seated and express their concerns through these questions and listen to the reply of the Government... (*Interruptions*) This ruckus is damaging the dignity of the House, negatively impacting the general public and also revealing the stance of the Opposition on the farmers' concerns.... (*Interruptions*)

HON. SPEAKER: Hon. Members, do not compete with each other in sloganeering. Compete with each other to raise people's issues.

... (Interruptions)

HON. SPEAKER: You are competing in slogan-shouting. The people are witnessing it.

... (Interruptions)

HON. SPEAKER: You should compete in taking up issues related to the people.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at Forty Five Minutes past Eleven of the Clock.

11.26 hrs

The Lok Sabha then adjourned till Forty Five Minutes past Eleven of the Clock.

11.45 hrs

The Lok Sabha re-assembled at Forty Five Minutes past Eleven of the Clock.

(Shri Rajendra Agrawal in the Chair)

HON. CHAIRPERSON: Question No. 104, Shri Ramdas Tadas ji.

... (Interruptions)

11.45 ½ hrs

At this stage Shri Hibi Eden, Shri Bhagwant Mann, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

(Q. 104)

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SHRI RAMDAS: Sir, I would like to urge the hon. Minister of Rural Development through you that the details regarding the process of selection of roads under Pradhan Mantri Gram Sadak Yojana have been mentioned under the 2019 Guidelines of the Pradhan Mantri Gram Sadak Yojana-III. The construction of many important roads remain pending on a large scale due to non-fulfilment of the specific criteria laid down for the selection of roads under PMGSY (III) guidelines.... (Interruptions) Many proposals could not be accepted owing to the non-fulfilment of the said criteria despite the huge public demand.... (Interruptions) What are the plans of the Government to ensure the completion such important works?.... (Interruptions) Whether the Union Government will take appropriate action to relax these norms by amending the Guidelines 2019 to protect the rights of the hon. Members of Parliament? Thank you. ... (Interruptions)

AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): The Government aims to connect villages that have a hospital or school on their way. The Phase III was launched in 2019 to consolidate such roads.... (Interruptions) The Central Government envisages the consolidation of 1,19,000 kilometres of major rural link route with an estimated cost of Rs. 80,025 rupees by March 2025.... (Interruptions) The question of Hon. Member is justified.... (Interruptions) He raised the question about Maharashtra the roads of where have been not been included.... (Interruptions) I would like to inform

him that it is the duty of the State Government to conduct surveys and estimate the cost of construction. If the State Government submits a proposal as per our criteria, we are bound to approve it and we do.... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, many important questions are being asked. Questions pertaining to farmers and villages are being asked.

... (Interruptions)

HON. CHAIRPERSON: I urge the Hon. Members to join this discussion and express their views.

... (Interruptions)

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos. 105 to 120

Unstarred Question Nos. 1151 to 1380)

*For Questions, please refer to Master copy of English version, placed in Library. You can also visit https://sansad.in/ls/questions/questions-and-answers for more information.

[Translation]

HON. CHAIRPERSON The House stands adjourned to meet again today at 12 o'clock.

11.50 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

12.01 hrs

At this stage, Prof. Sougata Ray, Shri Hanuman Beniwal, Shri Hibi Eden, Shrimati Kanimozhi Karunanidhi and some other hon. Members came

and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, several notices of Adjournment Motion have been received on certain matters. Hon. Speaker has not granted leave to any of the notices of Adjournment Motion.

... (Interruptions)

12.02 hrs

PAPERS LAID ON THE TABLE

[Translation]

HON. CHAIRPERSON: Now the Papers will be laid on the Table.

Item nos. 2 to 9 - Shri Arjun Ram Meghwal ji.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Dr. Jitendra Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:-

- (1) 70th Annual Report of the Union Public Service Commission, New Delhi, for the year 2019-2020.
- (2) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.

[Placed in Library, See No. LT 4371/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Sir, on behalf of Shri Ashwini Kumar Choubey, I beg to lay the following papers on the Table: -

(1) A copy of the Bureau of Indian Standards (Conformity Assessment)

Third Amendment Regulations, 2021 (Hindi and English versions)

published in Notification No. F. No. BS/11/11/2021 in Gazette of India

dated 4th June, 2021 under Section 40 of the Bureau of Indian

Standards Act, 2016.

[Placed in Library, See No. LT 4372/17/21]

(2) A copy of the Consumer Protection (E-Commerce) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R. 328(E) in Gazette of India dated 17th May, 2021 under Section 105 of the Consumer Protection Act, 2019.

[Placed in Library, See No. LT 4373/17/21]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2020 published in Notification No. S.O. 3776(E) in Gazette of India dated 23rd October, 2020.
 - (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment)

Order, 2021 published in Notification No. S.O. 2674(E) in Gazette of India dated 2nd July, 2021.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

[Placed in Library, See No. LT 4374/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Sir, on behalf of Sadhvi Niranjan Jyoti, I beg to lay the following papers

on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 4375/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Nityanand Rai, I beg to lay the following papers on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 4376/17/21]

A copy of the Ministry of Home Affairs, National Investigation Agency Ministerial Cadre Group 'B' posts (Senior Private Secretary, Section Officer/Office Superintendent, Assistant, Stenographer Grade-I and Accountant) Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated 7th June, 2021 under Section 26 of the National Investigation Agency Act, 2008.

[Placed in Library, See No. LT 4377/17/21]

(4) A copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. F.16/01/2019/HP-I/Estt./6113 to 6118 in Delhi Gazette dated 4th March, 2020 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 4378/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Sir, on behalf of Kumari Shobha Karandlaje, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2019-2020, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 4379/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4380/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Sir, on behalf of Shri Kailash Choudhary, I beg to lay the following papers

on the Table:-

 (1) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the

year 2019-2020.

(ii) A copy of the Review (Hindi and English versions) on the Annual Report of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No. LT 4381/17/21]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above

[Placed in Library, See No. LT 4382/17/21]

(5) A copy of the Annual Reports (Hindi and English versions) of the Dr.
Rajendra Prasad Central Agricultural University, Samastipur, for the years

2016-2017 to 2019-2020, along with Reviews and delay statements.

[Placed in Library, See No. LT 4383/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Ajay Kumar Mandal, I beg to lay on the Table, a copy of the 51st Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2019-

2020.

[Placed in Library, See No. LT 4384/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Dr. Bharati Pravin Pawar, I beg to lay on the Table, a copy of the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. Stds/SP-15/T[T(IMST)] in Gazette of India dated 8th March, 2021 under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT 4385/17/21]

12.03 hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Statement

[English]

SHRI P. P. CHAUDHARY (PALI): Sir, I rise to lay on the table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in the Twenty-third Report on the subject 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants'.

12.03 ½ hrs

STANDING COMMITTEE ON INDUSTRY

308th Report

[Translation]

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): Sir, I beg to lay on the Table the 308th Report (Hindi and English versions) on 'Impact of Covid-19 Pandemic on MSME Sector & Mitigation Strategy adopted to counter it' of the Standing Committee on Industry.

12.04 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

295th Report

[English]

SHRI RAMESH CHANDRA MAJHI (NABARANGPUR): Sir, I rise to lay on the Table the Two Hundred Ninety-fifth Report (Hindi and English versions) on 'Potential of Tourist Spots in the country – Connectivity and Outreach' of the Standing Committee on Transport, Tourism and Culture.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: I again urge you all to please go back to your respective seats. Let the proceedings of the House continue.

... (Interruptions)

HON. CHAIRPERSON: You can raise your respective issues. Let other Hon. Members also raise their matters. The Government is ready to answer every question.

... (Interruptions)

[English]

HON. CHAIRPERSON: Please go back to your seats. Please cooperate.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: The House stands adjourned to meet again at 12:30 PM today.

12.05 hrs

The Lok Sabha then adjourned till Thirty Minutes past Twelve of the Clock.

12.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

12.30 ½ hrs

At this stage, Shrimati Kanimozhi Karunanidhi, Shri Anto Antony, Shri M. Selvaraj and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. CHAIRPERSON: Hon. Members, please be seated. Hon. Members would like to raise several such matters during the Zero Hour. There are matters related to public welfare, Constituencies, farmers and floods. All of you please go back to your seats. All of you please cooperate. You should also raise your issues.

... (Interruptions)

HON. CHAIRPERSON: Hon. Minister of State in the Ministry of Parliamentary Affairs Shri Meghwal ji is saying something.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;

AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM

MEGHWAL): Hon. Chairperson, many Members have urged me to continue the Zero

Hour.... (Interruptions) All these matters can be raised during the Zero Hour....

(Interruptions) The Members of the Opposition can also raise any matter they would

like to during the Zero Hour. ... (*Interruptions*) Therefore, we urge to continue the Zero Hour.... (*Interruptions*) You should also make an appeal and let the Zero Hour continue.... (*Interruptions*)

HON. CHAIRPERSON: I once again urge to let the Zero Hour continue.

... (Interruptions)

HON. CHAIRPERSON: There are many such issues you would also like to raise. The other Hon. Members would also like to raise their issues. Please let the Zero Hour continue. Let the issues be raised. The Government is also ready to discuss all sort of matters.

... (Interruptions)

HON. CHAIRPERSON: [English] Please cooperate. *[Translation]* All of you, please go back to your seats.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned till Fourteen of the Clock.

12.34 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Bhartruhari Mahtab in the Chair)

... (Interruptions)

14.0 ½ hrs

At this stage Shri Benny Behanan, Sushri Mahua Moitra, Dr. T. Sumathy (A)

Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

14.01hrs

MATTERS UNDER RULE 377

[English]

HON. CHAIRPERSON: Now, we take up matters under rule 377.

(i) Regarding powers of Gram Sarpanch in Rajasthan

[Translation]

SHRIMATI JASKAUR MEENA (DAUSA): Sir, through the 73rd Constitutional Amendment, the Government of India has empowered the Panchayati Raj institutions to promote rural development making the Gram Panchayats more capable.... (*Interruptions*) However, the provisions of the 73rd Amendment are not being adhered to in the state of Rajasthan. (*Interruptions*) The Sarpanch are not free to do any sort of

development work in their Panchayat. (*Interruptions*) Even MNREGA works are subject to the approval of the MLAs. (*Interruptions*)

Therefore, I would like to urge through this august House that village sarpanches should be given freedom to work within their panchayat.

... (Interruptions)

HON. CHAIRPERSON: Shri Mitesh Patel (Bakabhai) - Not present.

... (Interruptions)

HON. CHAIRPERSON: Shri Girish Bhalchandra Bapat – Not present.

... (Interruptions)

(ii) Regarding cultural tourism in Deoghar, Jharkhand

[English]

DR. NISHIKANT DUBEY (GODDA): Deoghar, which falls under Santhal Pargana region, is a unique and extremely revered site of one of the 51 Shaktipeeths and also of the Dwadash Jyotirlingas in the country. This is a religious and cultural capital of Eastern India which catapults the holy place to an international level and is visited by over five crore pilgrims every year. Other prominent personalities associated with the place like Guru Rabindranath Tagore wanted to set up Shantiniketan here. Mahatma Gandhi in his biography mentioned this place as his ashram. Maharishi Arvind shifted to Puducherry from here only. This place is also the birth place of well-known social reformer Late Ishwar Chandra Vidyasagar. The potential for cultural tourism of Deoghar in Jharkhand is still insufficiently researched and poorly utilized. The State as a whole is not valued as a cultural treasure. This often results in the neglect of the State's hidden cultural treasures. Deoghar as a cultural centre will conceptualize the aim of projecting cultural kinship which transcends territorial boundaries. The idea is to show how these local cultures merge into the diversity of India's composite culture.

(iii) Regarding upliftment of SCs/STs

[Translation]

SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH): Hon. Chairperson Sir, Scheduled Castes and Scheduled Tribes have been for thousands of years one of the most deprived sections in India.... (Interruptions) Post independence, the makers of our Constitution provided constitutional protection to the deprived sections from any sort of discrimination.... (Interruptions) Constitutional provisions like reservation to the deprived sections in education and jobs were incorporated but despite the implementation of various social security schemes by the Government, the Scheduled Scheduled Tribes are still facing significant deprivation Castes and poverty....(Interruptions) Now when our country is celebrating the 75th year of its independence next year, there is a dire need to take concrete and meaningful steps to bring the above deprived sections into the mainstream of the country's development, in lines of the wish of our Prime Minister Shri Narendra Modi and millions of people of the country who pin their hopes and drive inspiration from him.... (Interruptions) I urge the Government to make the Government machinery more transparent and accountable to ensure the well-being of the above deprived castes.

... (Interruptions)

[English]

HON. CHAIRPERSON: I would request Hon. Members to please go back to their seats.

... (Interruptions)

HON. CHAIRPERSON: These are important issues, which are being raised by individual Members.

... (Interruptions)

HON. CHAIRPERSON: Your Party Members are also listed in this List to read out the Matters under Rule 377.

... (Interruptions)

HON. CHAIRPERSON: These are very important issues. Please go back to your seats and allow the Matters under Rule 377 at least to be on record.

... (Interruptions)

[Translation]

HON. CHAIRPERSON: The House stands adjourned till Thirty Minutes past Fourteen of the Clock.

14.06 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14. 30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Shri Bhartruhari Mahtab in the Chair)

... (Interruptions)

14.30 ½ hrs

At this stage, Sushri Mahua Moitra, Shri Anto Antony and some other hon. Members came and stood on the floor near the Table.

14.31 hrs

MATTERS UNDER RULE 377 ... Contd.

[Translation]

HON. CHAIRPERSON: Shri Parbhubhai Nagarbhai Vasava

... (Interruptions)

(iv) Need to expedite payment of export subsidy to sugar mills in Bardoli Parliamentary Constituency, Gujarat

SHRI PARBHUBHAI NAGARBHAI VASAVA (BARDOLI): Sir, I would like to draw the attention of the hon. Minister of Consumer Affairs, Food and Public Distribution to the special subsidy provided to sugar mills on exports.

Many sugar mills in Gujarat, including those in my Parliamentary Constituency, Bardoli, have not yet received export subsidies for the year 2019-20 and 2020-21 on sugar. These mills are already facing challenges as Covid-19 pandemic forced them to close for months. The non-receipt of export subsidies leading to immense difficulties for sugar mills in fulfilling various payment obligations, including payment to sugarcane farmers for their produce. Due to this, farmers are also facing problems in getting timely payment for the supply of sugarcanes; in view of this, the matter becomes even more serious. Therefore, the outstanding export subsidies should be promptly disbursed to sugar mills.

... (Interruptions)

(v) Need to ensure purchase of 'Chana Harbhara' by NAFED in Wardha Parliamentary Constituency, Maharashtra

SHRI RAMDAS TADAS (WARDHA): Farmers in my Lok Sabha Constituency, Wardha located in Vidarbha region of Maharashtra are facing distress as NAFED has halted the procurement of 'Chana Harbhara'. Thousands of tonnes of 'Chana Harbhara' have been lying open in markets during the rainy season. 'Chana Harbhara' lying in the open

may get spoilt due to the sudden halting of procurement. I, urge the hon. Union Minister of Agriculture and Farmers Welfare through this august House, to kindly issue orders to the concerned officers of NAFED to restart the procurement of 'Chana Harbhara', keeping in mind the interest of the farmers growing 'Chana Harbhara' in Vidarbha, Maharashtra.

... (Interruptions)

(vi) Need to prohibit web series on internet depicting objectionable content

SHRI MUKESH RAJPUT (FARRUKHABAD): Sir, during this era of Covid-19 pandemic, when cinema halls, theatres, etc. are all closed, the web series are growing in popularity and having a negative impact on society. Instead of showing good content, these web series are showing themes of vulgarity and indulgence, attacking the Indian culture and are not suitable for family viewing; out of these, several streaming platforms like ALT Balaji, Ullu, Netflix, Amazon Prime, etc. are producing web series with excessive vulgarity and abusive language; I urge to prohibit such depiction.

... (Interruptions)

HON. CHAIRPERSON: Mukesh Rajput ji, please read the matter that has been approved. The rest will not go on record.

... (Interruptions) ...*

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^{*}Not recorded

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(vii) Regarding religious conversion of Adivasi people in Sukma district of

Chhattisgarh

SHRI MOHAN MANDAVI (KANKER): Religious conversion in Sukma, a tribal-

dominated area of Chhattisgarh, is a matter of grave concern. It is noteworthy that the

confirmation by the Superintendent of Police and the contradictory statements given by

the hon. Ministers of the Government about the religious conversion of tribes in the

Sukma district is a matter of serious concern. The religious conversion activities are not

merely confined to the tribal-dominated area of Sukma district; it is indeed a state-wide

phenomenon. The statements made by the Ministers of the State Government in favour

of religious conversion are not helpful in maintaining the aboriginal tribal culture,

existence and identity intact.

Therefore, I urge the Government to kindly intervene into this sensitive matter at

the earliest.

HON. CHAIRPERSON: Shri Basanta Kumar Panda.

... (Interruptions)

HON. CHAIRPERSON: Shrimati Riti Pathak.

... (Interruptions)

(viii) Need to start Singrauli – Jabalpur intercity railway service

SHRIMATI RITI PATHAK (SIDHI): Hon. Chairperson, the intercity train sanctioned

from Singrauli to Jabalpur should be run at the earliest.... (*Interruptions*) ... *

(ix) Need to include Rajasthani language in the Eighth Schedule to the Constitution

SHRI NIHAL CHAND CHOUHAN (GANGANAGAR): Hon. Chairperson, there has been a demand for a long time through various mediums across Rajasthan to get constitutional recognition for the Rajasthani language and to include it in the Eighth Schedule.... (Interruptions) Mother, Motherland and Mother Tongue are always held in high esteem as these three are the very basis of our existence. The language of any country or region is vital in preserving its culture. Mother tongue plays a crucial role in shaping original thought.... (Interruptions) It is concerning that Rajasthani an ancient language spoken by more than 10 crore people is still struggling for its existence.... (Interruptions) I urge the Union Government to take necessary action to accord constitutional recognition to Rajasthani language, keeping in mind the sentiments of crores of people.

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^{*} Not recorded.

(x) Need to put Sri Krishna Janam Bhoomi outside the ambit of Places of Worship Act, 1991

SHRI KRISHNAPALSINGH YADAV (GUNA): Hon. Chairperson, Lord Krishna's birthplace should be freed from unnecessary legal restrictions like the Places of Worship Act to become a global centre of devotion for all the Hindus and Krishna devotees.

... (Interruptions)

HON. CHAIRPERSON: Shri Krishnapal ji, only the approved matter will go on record; nothing else will go on record.

... (Interruptions) ... *

HON. CHAIRPERSON: I once again urge you all to go back to your respective seats; your names will be called.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned till Fifteen of the Clock.

14.37 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

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^{*}Not recorded

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Bhartruhari Mahtab in the Chair)

... (Interruptions)

15.0 ½ hrs

At this stage, Shri Kalyan Banerjee, Shri Bhagwant Mann, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.

15.01 hrs

MATTERS UNDER RULE 377 – Contd.

(xi) Regarding release of water for Maharashtra as per award of NWDP [English]

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): My Constituency of Nandurbar is located on the banks of River Narmada along with Sardar Sarovar project which is one of the largest water resources projects in India covering four major states - Maharashtra, Madhya Pradesh, Gujarat and Rajasthan. As per the award of NWDP in 1979, Maharashtra is entitled to a share of 0.25 MAF (10.89 TMC) from this project for irrigation and drinking purposes. However, Maharashtra and particularly Nandurbar is not receiving the designated share of water which has resulted in scarcity of water for irrigation facilities and human consumption. I urge the Government to take necessary steps for releasing the sanctioned share of 10.89 TMC of water for Maharashtra and

particularly Nandurbar in order to provide proper flow of water for irrigation and human consumption which will facilitate in achieving the dream of our Prime Minister of doubling farmers income by 2022 and aid prosperity and socio-economic development of the people of my constituency through water security.

(xii) Regarding farmers' protest

[Translation]

SHRI VIVEK NARAYAN SHEJWALKAR (GWALIOR): Hon. Chairperson, allowing farmers to protest at Jantar Mantar against agricultural laws is not in line with Covid-appropriate behaviour. This agitation is not in the public interest as it is misleading and deceptive. There has been a record 18% increase during the recent grain procurement by the Government. Farmers are toiling hard in their fields to achieve record crop production they cannot be the one blocking the highways disrupting public life. They cannot be farmers. The court's proactive involvement in banning the 'Kanwar Yatra' and monitoring 'Eid' celebrations while lacking similar action regarding farmers agitation is quite unfortunate.

The Government should take a firm stance against farmer leaders specifically those presenting themselves as advocates of farmers' interest.

(xiii) Need to provide stoppage of trains at Barwadih, Latehar and Chhipadohar Railway Stations in Chatra Parliamentary Constituency, Jharkhand

SHRI SUNIL KUMAR SINGH (CHATRA): There is Barwadih Railway Junction in my Lok Sabha Constituency, Chatra that serves as the major railway station for the Latehar district headquarter. Earlier, trains had stoppage at these two railway stations, which is not the case now. I have written letters to the railway authorities several times to grant stoppage to trains at these stations. Other public representatives, citizens and social organisations have repeatedly drawn the attention of Railway administration towards this cause. Railway administration is granting stoppage to trains at smaller and less revenue generating stations as compared to these three stations.

Therefore, I urge the Minister of Railways through you, to soon grant stoppage to train Nos. 02583/02584, 08311/08312, 01447/01448 and 08635/08636, etc. at Barwadih, Latehar and Chhipadohar railway stations again.

(xiv) Regarding reopening window of Awaas + Mobile App for one more month in Odisha

[English]

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR): A large number of poor and tribal people in western and southern regions have not been able to register themselves in the Pradhan Mantri Aawas Yojana (Gramin) when the window of Aawas software was open. Though the Government has opened the window in two phases till March 2019, our hon. Chief Minister has requested the hon. Prime Minister to reopen the window of

Aawas + Mobile App for the entire State for a period of one more month to migrate the

data of identified eligible households to Aawas + Mobile App, which will be a pragmatic

step towards achieving the objective of "safe housing for all".

Sir, through you, I would request the hon. Prime Minister and the Minister of

Rural Development to consider the request of my State, Odisha, sympathetically and

reopen the window of Awaas + mobile App for one more month.

[Translation]

HON. CHAIRPERSON: It is requested that Members of your political party have

submitted notices under Rule 377. Please go back to your respective seats and give

them the chance to speak. It is being requested again and again that please go back to

your respective seats.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned till Thirty Minutes past Fifteen of

the Clock.

<u>15.06 hrs</u>

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

15.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fifteen of the Clock.

(Shri Bhartruhari Mahtab in the Chair)

... (Interruptions)

15.30 ½ hrs

At this stage, Sushri Mahua Moitra, Shri Hanuman Beniwal, Shrimati Kanimozhi Karunanidhi and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

15.31 hrs

MATTERS UNDER RULE 377 ... Contd.

HON. CHAIRPERSON: Shri Girish Bhalchandra Bapat ji.

... (Interruptions)

(xv) Regarding withdrawal of money by depositors from RCBL

[English]

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): Hon. Chairperson, Sir, through you, I would like to raise the matter regarding merger of the Rupee Co-operative Bank Limited (RCBL).... (Interruptions)

RCBL, a 108 years old co-operative bank, was established with the inspiration of Lokmanya Tilak as a drive for Swadeshi Movement.

HON. CHAIRPERSON: Hon. Member, please read the matter that has been approved.

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... (Interruptions)

HON. CHAIRPERSON: Please read the matter that has been approved.

... (Interruptions)

SHRI GIRISH BHALCHANDRA BAPAT: The Bank is having a network of 35 branches

with the strength of around 5 lakh depositors having deposits of Rs. 1296 crore. The

Bank has been earning an Operating Profit continuously for the last five years in a row

totalling to Rs. 70.82 crore and has effected total recovery of Rs. 263.40 crore. By

taking stringent measures against defaulters, it has attached properties of former

delinquent Directors and Executives of the Bank. In spite of all restrictions, it has given

withdrawals of Rs. 371 crore under Hardship Scheme of RBI to 93,700 depositors. The

Bank is under all-inclusive directions of the Reserve Bank since February 2013. As

such, the depositors are not getting their hard-earned money since 2020.

[Translation]

HON. CHAIRPERSON: Only your written text will go on record.

... (Interruptions)

(xvi) Regarding developments in Gaya and Aurangabad districts in Bihar under Aspirational Districts Programme

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Hon. Chairperson. Parliamentary Constituency, Aurangabad of South Bihar consists of two districts namely Gaya and Aurangabad. Under the of the visionary leadership of Hon. Prime Minister 115 backward districts have been selected as Aspirational Districts to transform them into engines of growth for the country. Both districts have been included in the list of Aspirational Districts as these are naxal-affected, victims of Government apathy and are bereft of industries. In less than a decade, due to the tireless efforts of the Union Government, although these districts have witnessed new heights of development, but the lack of continuity and slow pace of work and, in many cases, certain norms pose obstacles in the path of development that needs to be done away with.

For instance, the competent authority for road construction in LWE affected areas should also have the power to approve the construction of level crossings, small bridges or culverts on a water stream but this approval should be granted in consultation with the local administration and public representatives. Lack of these provisions hinders the development. While improved road transport and connectivity have spurred development in Aspirational Districts yet economic growth has not

reached its full potential due to lack of better opportunities for educational development.

For instance, for the establishment of a medical college in Aurangabad, I offered 20 acres of my land situated along the National Highway to the Government in writing. But Government's apathy and central norms are posing hurdles in it.

I urge the Government that education, health and employment should be prioritized in the aspirational districts and to foster expansion of opportunities and economic development the immediate approval of Government for establishing educational institutions in such districts is crucial.... (*Interruptions*)

(xvii) Need to construct a railway line between Tarapur and Arnej

SHRI MITESH PATEL (BAKABHAI) (ANAND): Hon. Chairperson, the historical Shakti Peetha temple of Shri Boot Bhavani Mata is located in Arnej village in Dholka tehsil of Ahmedabad district. This Shakti Peetha attracts a large number of devotees and saints from Gujarat and other states to seek blessings of Goddess. The residents of this place are advocating for years for a railway line to be constructed between Tarapur and Arnej located in my Parliamentary Constituency that will also boost tourism in this area. The Arnej station, which is currently under flat category should be upgraded to the B category. A survey for laying a new railway line from Tarapur to Arnej has also been conducted thrice. ... (Interruptions)

I urge the hon. Minister of Railways through this august House, to direct the concerned authorities to take effective steps to lay the railway line between Tarapur

and Arnej, which has been an age-old demand of the people of my Parliamentary Constituency and the nearby areas. ... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned till Sixteen of the Clock.

15.37 hrs

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00hrs

The Lok Sabha re-assembled at Sixteen of the Clock.

(Shri Rajendra Agrawal in the Chair)

At this stage, Shri Benny Behanan, Shri A. Raja, Shrimati Satabdi Roy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

16.01 hrs

MATTERS UNDER RULE 377 - Contd.

[English]

HON. CHAIRPERSON: Kumari G. Madhavi.

(xviii) Regarding enhancing construction cost for constructing homes under Prime Minister Awas Yojana

KUMARI GODDETI MADHAVI (ARAKU): Sir, I would like to draw the attention of Government through this august House towards the sanctioned amount of Rs. 1.8 lakh for construction of 350 square feet house under Prime Minister Awas Yojana Scheme.

In this connection, I wish to bring to the notice of the Government that the construction cost per sq. ft. even in urban plain areas, where material transport is less expensive, is around Rs. 800. Accordingly, the estimated construction cost with minimum amenities for 350 sq. ft. including toilets comes to around Rs. 2.80 lakh. In addition, material transport charges for remote tribal areas, where the proposed housing is planned, would be around Rs. 28,000 per house.

Therefore, I earnestly request the hon. Minister through you to enhance the construction cost with minimum amenities for each house under the said scheme to Rs. 3 lakh rupees in tribal areas under the ST Sub-Plan.

(xix) Need to revive the Rajendra Kushth Sewa Ashram, Siwan in Bihar

[Translation]

SHRIMATI KAVITA SINGH (SIWAN): Sir, I express my gratitude towards you for allowing me to raise the matter pertaining to my Parliamentary Constituency, Siwan under Rule 377 before the House.

Sir, the Rajendra Kushth Sewa Ashram located in my Parliamentary Constituency, Siwan was funded by the Government of India. The Kushth Sewa Ashram was established by the country's first President, Deshratna Dr. Rajendra Prasad in the year 1954. The institution, besides providing healthcare services, also accommodated leprosy patients from all over Bihar and Uttar Pradesh. Today this Seva Ashram is lying deserted.... (*Interruptions*)

HON. CHAIRPERSON: Kind read out the written text only.

... (Interruptions) ... *

SHRIMATI KAVITA SINGH: Sir, I would like to draw the attention of the House and urge that a plan for the rejuvenation of this institute should be formulated....(*Interruptions*)

HON. CHAIRPERSON: Please sit down. Please take your seat.

... (Interruptions)

HON. CHAIRPERSON: Please go back to your respective seats. Please cooperate.

... (Interruptions)

HON. CHAIRPERSON: Please go back to your respective seats.

... (Interruptions)

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^{*} Not recorded

HON. CHAIRPERSON: The House stands adjourned till Thirty Minutes past Sixteen of the Clock.

16.03 hrs

The Lok Sabha then adjourned till Thirty Minutes past Sixteen of the Clock.

16.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Sixteen of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (Interruptions)

16.30 ½ hrs

At this stage, Shri Kalyan Banerjee, Shrimati Kanimozhi Karunanidhi, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

16.31 hrs

MATTERS UNDER RULE 377 - Contd.

[English]

HON. CHAIRPERSON: Shri Jayadev Galla ji.

... (Interruptions)

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(xx) Regarding issue of notification regulating the use of RO Purifier

SHRI JAYADEV GALLA (GUNTUR): ... (Interruptions) ... * It is the responsibility of

both the Central and State Governments to take measures to protect public health and

environment. There have been complaints that RO systems used in India are de-

mineralising water. So, Expert Committee was constituted which recommended that if

TDS is less than 500 milligrams per litre, such RO system will remove important

minerals and also cause undue wastage of water.... (*Interruptions*)

Issue has gone before NGT and it had directed the Government of India to

immediately issue notification banning RO purifiers where TDS in water is below 500

milligrams per litre. The Ministry then sought extension of time for notification due to

the pandemic and NGT granted the same. The period expired, I think, in January.

Government sought four more months for issue of notification – two months for inviting

comments and two months for finalisation.... (*Interruptions*)

Now, that period is over. Hence, I appeal to the Government of India to issue

notification in the interest of public health. ... (*Interruptions*)

[Translation]

HON. CHAIRPERSON: Please go back to your respective seats.

... (Interruptions)

* Not recorded

HON. CHAIRPERSON: The Chair is repeatedly urging you to please cooperate, allow the House to run smoothly, put forward your points and also give opportunity to other Hon. Members to make their point.

... (Interruptions)

HON. CHAIRPERSON: Narayan ji.

... (Interruptions)

HON. CHAIRPERSON: Shri Balubhau alias Suresh Narayan Dhanorkar Ji.

... (Interruptions)

HON. CHAIRPERSON: Shri Abdul Khaleque ji.

... (Interruptions)

HON. CHAIRPERSON: Shri Benny Behanan ji.

... (Interruptions)

HON. CHAIRPERSON: Shri A. Ganeshamurthi ji.

... (Interruptions)

HON. CHAIRPERSON: Shri P. Velusamy ji.

... (Interruptions)

HON. CHAIRPERSON: Shrimati Aparupa Poddar ji.

... (Interruptions)

HON. CHAIRPERSON: Shri Sanjay Jadhav ji.

... (Interruptions)

HON. CHAIRPERSON: Please go back to your respective seats.

... (Interruptions)

HON. CHAIRPERSON: Shrimati Veena Devi ji.

... (Interruptions)

HON. CHAIRPERSON: Shri Hanuman Beniwal.

... (Interruptions)

HON. CHAIRPERSON: I am again urging you to please take your seat, cooperate, participate in the proceedings of the House and put forward your points here.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned till Eleven of the Clock on Wednesday, July 28, 2021

16.33 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 28, 2021/ Sravana 6, 1943 (Saka)

INTERNET

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https://sansad.in/ls

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